

2,973 married men have lodged complaints with the Bharosa Cell since 2019

<https://www.hindustantimes.com/cities/pune-news/2973-married-men-have-lodged-complaints-with-the-bharosa-cell-since-2019-101728327963018.html>

ByNadeem Inamdar

Since 2019, as many as 2,973 married men have lodged complaints with the 'Bharosa Cell' seeking relief and counselling from the police for alleged harassment at the hands of their wives

Since 2019, as many as 2,973 married men have lodged complaints with the 'Bharosa Cell' seeking relief and counselling from the police for alleged harassment at the hands of their wives. The complaints range from wives not respecting their in-laws and listening only to their mothers to spending too much time online and on social media among other issues. According to data furnished by the Pune Commissionerate, as many as 603 such cases were reported in 2019; 477 in 2020; 708 in 2021; 834 in 2022; 180 in 2023; and 171 till date this year.

What's more, in July 2023, advocate Mahesh Tiwari filed a petition in the Supreme Court (SC) seeking the court's direction to the National Human Rights Commission on the issue of suicide committed by married men and on accepting the complaints of men suffering from domestic violence. (REPRESENTATIVE IC)

As per the Bharosa Cell, the rift between working husbands and wives has widened to such an extent that wives are seen frequently retreating to their parents' house after which husbands are seen actively seeking assistance from the police.

Advocate Milind Pawar said that men tend to approach the police when they feel harassed by their wives' actions such as putting pressure on them from various quarters (maternal side, close friends etc.). What has also come to the fore is that disputes take place between husbands and their spouses over petty matters such as looking after children, spending more time on mobile phones and asking husbands to complete the household chores. At times, spouses are even found levelling false allegations against their husbands to corner them, Pawar said. The Bharosa Cell has played an important role in counselling estranged couples and saving marriages that once hit a rough patch in the larger interest of extended family and children.

What's more, in July 2023, advocate Mahesh Tiwari filed a petition in the Supreme Court (SC) seeking the court's direction to the National Human Rights Commission on the issue of suicide committed by married men and on accepting the complaints of men suffering from domestic violence. The public interest litigation (PIL) filed in the SC

sought that a 'National Commission for Men' be constituted and guidelines be framed for married men suffering domestic violence. The plea filed by advocate Tiwari referenced National Crime Records Bureau data published in 2021 stating that as many as 81,063 out of the 164,033 people who committed suicide that year were married men while the remaining 28,680 people were married women.

A crime branch (CB) official manning the Bharosa Cell said, "The Bharosa Cell functions as a policing scheme for the community, and aims for security and safety of the people. It tries to bridge the gap between the aspirations and needs of the community and the police services that the department is mandated to render by law. It aims at creating a positive impact on the prevention of crime. The cell provides professionalised services of the Women's Grievance Redressal Cell in the form of counselling, legal assistance, police protection, medical help, psychological services, and temporary shelter under one roof. We have been able to provide relief to several families and have saved marriages through counselling. All complaints lodged by men are taken on record and suitable legal counsel is provided."

Death of minor girl in hot dal vessel: NHRC flays unresponsive Odisha administration

<https://www.thestatesman.com/india/death-of-minor-girl-in-hot-dal-vessel-nhrc-flays-unresponsive-odisha-administration-1503350902.html>

Expressing strong displeasure on the unresponsive official attitude over the death of a minor student by falling in a hot dal vessel in July last, the National Human Rights Commission (NHRC) has warned Odisha's Gajapati District Collector for initiation of an inquiry into the official conduct under relevant section of Protection of Human Rights Act, 1993.

Statesman News Service | Bhubaneswar | October 7, 2024 3:55 pm

Expressing strong displeasure on the unresponsive official attitude over the death of a minor student by falling in a hot dal vessel in July last, the National Human Rights Commission (NHRC) has warned Odisha's Gajapati District Collector for initiation of an inquiry into the official conduct under relevant section of Protection of Human Rights Act, 1993.

“Let direction be issued again to the District Magistrate, Gajapati, Odisha, to submit the action taken report in the matter within four weeks falling which the Commission shall be constrained to invoke Section 13 regarding personal appearance before the Commission and Section 16 of Protection of Human Rights Act, 1993, to initiate an inquiry into the conduct of concerned officials”, NHRC stated in an order. The NHRC has passed the order acting on the petition filed by lawyer and rights activist Radhakanta Tripathy.

The complainant alleged that in a government-run Ashram School in the Gajapati District of the state where a five-year-old girl, the daughter of a lady cook at the school, fell into a cauldron of hot dal and suffered severe burn injuries and died during the treatment. Further, allegations surround the safety measures at the school and the supervision of minors on the premises, prompting concerns about negligence and inadequate safeguards.

The Commission has considered the material placed on record. The matter pertains to alleged death of a 5 year-old girl, the daughter of a lady cook at the school, who fell into a cauldron of hot dal and suffered severe burn injuries leading to her death during the treatment. The Commission took cognizance of the matter on 13 July last and directed the District Magistrate, Gajapati, and the Principal Secretary, Department of Education, Government of Odisha. However, it has not received any response till date despite a reminder dated 14 August 2024.

The complaint revealed that the school officials have violated the protocol of the mid-day meal scheme by not ensuring safety measures at the school and the supervision. Due to non-response by the Government so far, it is still not known about the monetary relief granted to the next of the kin of deceased victim and safety measures to be taken at the school premise to ensure not to recurrence such avoidable accident in the school, the apex rights panel mentioned in the order.

Divyang kids denied admission in govt, aided schools: NHRC

<https://timesofindia.indiatimes.com/city/ranchi/nhrc-reveals-shocking-discrimination-against-divyang-kids-in-east-singhbhum-schools/articleshow/114026246.cms>

Oct 8, 2024, 04.25 AM IST

Jamshedpur: 'Divyang' (differently abled) children were not getting their due rights for admissions at govt and govt-aided schools in East Singhbhum, said special rapporteur of NHRC, Jharkhand Suchitra Sinha.

Sinha said, "The mandatory 4% reservation for Divyang children in educational institutions is not being followed in 91 govt and govt-aided schools in East Singhbhum. When asked why the quota was not being filled up, authorities said facilities like ramps were not available for special students. A 2016 law states people with more than 40% disability should be given priority in govt jobs. During inspection, it came to light those below 40% disability were appointed. Ramp, a common facility for Divyang people, is not available even at the East Singhbhum deputy commissioner's office."

"Many banks and ATMs don't have ramps and other facilities for special people. I have got complaints that proper facilities are not available at Tatanagar railway station for wheelchair-bound passengers. The Divyang Consultancy Board, which looks into the welfare of handicapped people, is yet to be formed in the state," she said, adding "A report will be sent to the NHRC."

NHRC to govt: Why aid shouldnt be given to boat capsized victims kin?NHRC has issued a showcause notice to the Odisha govt, demanding Rs 16 lakh compensation for families of eight victims who died in a boat capsized in the Mahanadi. The petitioner claimed the boat was overcrowded and lacked proper licensing. The commission found Odisha's negligence violated the victims' fundamental rights and awaits the states response.113888409

Govt should enhance facilities for 13 akharas during Maha KumbhThe Akhil Bhartiya Akhara Parishad meeting in Prayagraj, led by Ravindra Puri, condemned attacks on Hindus in Bangladesh, urging Indian government intervention. They called for enhanced facilities for the upcoming Maha Kumbh and restoration of ancient temples. ABAP also committed to supporting the government's cleanliness drive during the event. Another meeting is set for October 5.113945393

Will Biden support a decision to strike Iran's nuclear facilities? What the US President saidUS President Joe Biden has rejected supporting an Israeli strike on Iran's nuclear facilities in retaliation for Iran's recent missile attack on Israel. Emphasizing proportional response, Biden underscored the need for restraint amid increasing Middle East tensions. Israeli Prime Minister Benjamin Netanyahu is yet to decide on a response, with US officials advocating for caution.113890725

Ludhiana: Jail seeks forensic doctors, none posted at civil hospital

<https://www.hindustantimes.com/cities/chandigarh-news/ludhiana-jail-seeks-forensic-doctors-none-posted-at-civil-hospital-101728321781686.html>

ByTarsem Singh Deogan, Ludhiana

Oct 07, 2024 10:53 PM IST

Cental jail officials have written to the civil surgeon and other key medical establishments in the state, seeking a board of three forensic experts for conducting post mortems of deceased inmates.

Cental jail officials have written to the civil surgeon and other key medical establishments in the state, seeking a board of three forensic experts for conducting post mortems of deceased inmates.

The request comes amid a critical shortage of forensic experts in the region, with the locals civil hospital currently operating without one.

Dr Charan Kamal, a forensic expert who was earlier posted as a forensic expert at the civil hospital, was shifted to the Forensic Science Laboratory in Kharar a month ago.

The letter by jail superintendent highlighted the recommendations of the National Human Rights Commission (NHRC), New Delhi, which mandates that in cases of custodial deaths, the postmortem should be conducted by a board of at least three doctors, preferably from different institutions.

This measure is intended to prevent the possibility of influence or bias among doctors from the same institution.

While acknowledging the shortage, civil surgeon Dr Pardeep Mohindra emphasised that every medical officer is trained to conduct post-mortems.

He added that in case of custodial deaths, a panel of three doctors is formed for autopsy.

The letter adds that chief secretary has directed adherence to the recommendations and sought an action-taken report.

The district is home to multiple correctional facilities, including a central jail, women's jail, borstal jail and juvenile home.

Dr Mohindra added that the district has one forensic expert based in Khanna, and if necessary, forensic experts from other districts will be arranged to assist with postmortems

Secure conviction in all cases of murders of Scheduled Caste members, says PT president

<https://www.thehindu.com/news/cities/Madurai/secure-conviction-in-all-cases-of-murders-of-scheduled-caste-members-says-pt-president/article68728346.ece>

K. Krishnasamy says the accused in cases of murders of SC people were getting acquitted as the prosecution was not paying enough attention

Published - October 07, 2024 06:25 pm IST - TIRUNELVELI

The State government should make special efforts to ensure the conviction of the accused in the cases pertaining to the murder of Scheduled Caste people, Puthiya Thamizhagam president K. Krishnasamy has said.

Dr. Krishnasamy told presspersons here on Monday that the murders of members of Scheduled Castes, especially the youth from this community, in the southern districts of Tamil Nadu was on the rise. However, the accused in most of these cases were getting acquitted because the prosecution was not paying enough attention.

Hence, the State government should take steps to ensure the conviction of the persons, who had been arrested in connection with the murder of Scheduled Caste people, he said.

Maanjolai estate workers

The PT chief said the workers of Maanjolai tea estate, who were aged 80 and above and had worked before 1998, would be produced before the National Human Rights Commission in Delhi soon to record their statements. Since the NHRC, which had completed its field visit, was in need of more information before submitting its report, the retired workers of Maanjolai tea estate would be taken to Delhi to give their statements.

“We’ve proposed to organise a protest in Chennai on November 6 or 7 to highlight our demands on Maanjolai tea estate issue,” he said.

He said 3% internal reservation being given for Arundathiyar community youth in education and employment within the 18% reservation meant for the Scheduled Castes was “murder of social justice” in Tamil Nadu.

He said the death of five persons after the air show held in Chennai on Sunday had happened as the government did not create arrangements there. “The DMK government, which is hoping to purchase the voters, will be packed off by the same voters in 2026,” he said.